



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ९, अंक ४१]

बुधवार, जुलै २६, २०२३/श्रावण ४, शके १९४५

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ७१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Third Amendment) Bill, 2023 (L. A. Bill No. XXIX of 2023), introduced in the Maharashtra Legislative Assembly on the 26th July 2023, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

**L. A. BILL No. XXIX OF 2023.**

*A BILL*

*further to amend the Maharashtra Co-operative Societies Act, 1960.*

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Co-operative Societies (Second Amendment) Ordinance, 2023, on the 10th July 2023 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows :—

(१)

Mah.  
XXIV of  
1961.

Mah.  
Ord. V of  
2023.

Short title and commencement.

**1.** (1) This Act may be called the Maharashtra Co-operative Societies (Third Amendment) Act, 2023.

(2) It shall be deemed to have come into force on the 10th July 2023.

Amendment of section 73 of Mah. XXIV of 1961.

**2.** In section 73 of the Maharashtra Co-operative Societies Act, 1960, (hereinafter referred to as "the principal Act"), in sub-section (1A), in clause (a), for the words "three months from the date of its registration", the words "three months from the date of its registration or reconstruction, as the case may be" shall be substituted.

Mah. XXIV of 1961.

Amendment of section 101 of Mah. XXIV of 1961.

**3.** In section 101 of the principal Act, in sub-section (1), the word "individual" shall be deleted.

Repeal of Mah. Ord. V of 2023 and saving.

**4.** (1) The Maharashtra Co-operative Societies (Second Amendment) Ordinance, 2023, is hereby repealed.

Mah. Ord. V of 2023.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.

STATEMENT OF OBJECT AND REASONS

Section 19 of the Maharashtra Co-operative Societies Act, 1960 (Mah. XXIV of 1961) provides for reconstruction of a society on application to the Registrar, after such proposal is approved at a special general meeting of such society. Clause (a) of sub-section (1A) of section 73 of the said Act provides for appointment of provisional committee to exercise the powers and perform the duties of the committee of newly registered society. However, there was no such similar provision in the said Act for appointment of provisional committee of reconstructed society.

Therefore, it was considered expedient to suitably amend clause (a) of sub-section (1A) of section 73 of the said Act, to provide for appointment of provisional committee in case of reconstructed society.

2. Sub-section (1) of section 101 of the said Act *inter alia* empowers the District Central Co-operative Bank to recover the sums advanced by it to its individual members only. Therefore, in order to enable the District Central Co-operative Bank to recover certain sums advanced by the District Central Co-operative Bank to its society members also, it was considered expedient to amend sub-section (1) of section 101 of the said Act, suitably.

3. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes aforesaid, the Maharashtra Co-operative Societies (Second Amendment) Ordinance, 2023, was promulgated by the Governor of Maharashtra on the 10th July 2023.

4. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Mumbai,  
Dated the 21st July 2023.

DILIP WALSE-PATIL,  
Minister for Co-operation.